



2026:AHC:54505

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 719 of 2026

Kuldeep

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Avinash Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Sri Avinash Pandey, learned counsel for the applicant, Sri G.P. Singh, learned A.G.A. for the State and perused the record.

2. This Court on 28.01.2026 passed the following order:-

"1. Heard Sri Avinash Pandey, learned counsel for the applicant, Sri Manoj Gautam, learned A.G.A. for the State and perused the record.

2. The present application has been moved seeking anticipatory bail in Case Crime no. 396 of 2025 under Sections 317(2), 318(2), 319(2), 3(5) of B.N.S., Police Station Behat, District Saharanpur with the prayer that in the event of arrest, the applicant may be released on bail.

3. It is contended by learned counsel for the applicant that applicant is not named in the FIR and his name has surfaced in the confessional statement of co-accused Lankesh. It is also submitted that as per the FIR, applicant along with co-accused persons is said to have received Rs. 50,00,000/- from the first informant on false promise of executing sale deed of an immovable property in his favour.

4. On the other hand, learned A.G.A. submits that he has not received instructions in the matter as yet.

5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the case, let the applicant

Kuldeep in the event of his arrest, be released on interim anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 24.2.2026 with the following conditions :-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

6. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of the interim anticipatory bail granted to the applicant.

7. Put up this case as fresh on 24.2.2026.

8. In the meantime, learned AGA is directed to obtain instructions in the matter by the next date fixed."

3. When the case has been called out today, learned A.G.A. states that he has received instructions.

4. I have heard learned counsel for the applicant and learned A.G.A. for the State.

5. Learned counsel for the applicant reiterated the submissions made before this Court on 28.01.2026. He further submits that the applicant has no concern with the transaction and has not received any money in cash or otherwise. He further states that there is no written agreement to sell

with respect to any property and without there being any agreement to sell, paying of huge amount of Rs. 50 lacs in cash itself appears to be suspicious. The applicant has a criminal history of solitary case of Punjab in which he is on bail.

6. Learned A.G.A. has opposed the prayer for bail and has submitted that the applicant although not named in the First Information Report has participated in the occurrence. He along with other co-accused persons has defrauded the informant of Rs. 50 lacs on a false promise of executing the sale deed. Learned A.G.A. has not disputed the explanation given by the applicant with respect to his criminal antecedents.

7. I have heard the submissions made by learned counsel for the parties. The applicant has been granted interim anticipatory bail by this Court on 28.01.2026. He is not reported to have misused the interim anticipatory bail granted to him. The applicant is not named in the First Information Report and his name has surfaced in the confessional statement of the co-accused Lamkesh. The criminal history of the applicant has been duly explained. Taking into account the entire facts and circumstances and also the fact that the applicant is not stated to have misused the interim anticipatory bail granted to him on 28.01.2026, I deem it appropriate to confirm the interim anticipatory bail granted to the applicant.

8. In view of the above, the anticipatory bail application of the applicants is ***allowed***.

9. In the event of arrest, the applicant **-Kuldeep** shall be enlarged on anticipatory bail on the same terms and conditions as mentioned in the order dated 28.01.2026.

(Rajiv Lochan Shukla,J.)

March 17, 2026

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